

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:767
ANSWERED ON:12.07.2004
RELAXING EMIGRATION RULES FOR JOB SEEKERS
Jagannath Dr. M.;Nikhil Kumar Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has recently announced, relaxations in the emigration rules for job seekers to foreign countries;
- (b) if so, the details thereof;
- (c) whether the job seekers have to wait for long to get the clearance from the emigration office at present; and
- (d) if so, the remedial steps proposed to be taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a) & (b): Yes, Sir. After a review, the Government has made the following relaxations in the Emigration Rules for Indians seeking employment abroad:

(i) Those seeking employment in four countries, namely, South Korea, South Africa, Singapore and Thailand have been exempted from seeking emigration clearance in addition to those proceeding to fifty other countries for which emigratin clearance is not required.

(ii) Housemaids and domestic workers who come on leave to India and wish to go back to work for the same foreign employer have been allowed to go back provided the foreign employer is not in the Prior Approval Category (PAC) i.e., blacklisted.

(iii) The requirement of deposit of one way return economy air fare by prospective emigrants has been withdrawn following introduction of the compulsory insurance scheme with effect from 25.12.2003.

(c): No, Sir.

(d): Does not arise.